

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1328 of 1993.

Between

Dated: 8.3.1995.

1. T.Jaya Prasad.	13. Smt. G.Shobha Rami.
2. Chandra Mouli.	14. Smt. B.Kameswari.
3. D.Narsinga Rao.	15. K.Ramesh Babu.
4. V.Sathyanaarayana Murthy	16. Smt. B.Savitri.
5. D.Janaki Devi.	17. Smt. Y.Shashikala.
6. D.Satyanarayana.	18. Smt. B.Radha Bai.
7. R.N.Khurana.	19. Jagath Rao.
8. Smt. N.Geeta.	20. G.Shankar.
9. Shiva Shankarappa.	21. J.Sudhakar Rao.
10. Smt. R.Savithri.	22. P.Nalini Mohan Rao.
11. M.A.Nagaraja Rao.	
12. Smt. J.Usha Rani	

(S1 No.1 to 22 are the employees of Defence Electronics Research Laboratory(DRDO), Hyderabad.

... Applicants
And

1. Union of India, Rep. by the Secretary and Scientific Adviser to the Minister of Defence and Ministry of Defence (DRDO), Defence Head Quarters, Sena Bhavan, New Delhi.
2. The Director of Personnel, Defence Research and Development Orgn.(DRDO), Ministry of Defence (R&D), Defence Headquarters, Sena Bhavan, New Delhi.
3. The Director, Defence Electronics Research Laboratory, Ministry of Defence(DRDO), Chandrayanagutta Lines, Hyd.

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... Respondents

Counsel for the Applicants : Sri. Ramesh Babu

Counsel for the Respondents : Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gerthi, Administrative Member

Contd:...2/-

Copy to:-

1. The Secretary and Scientific Adviser to the Ministry of Defence and Ministry and Ministry of Defence(DRDO), Defence Head Quarters, Sena Bhavan, New Delhi.
2. The Director of Personnel, Defence Research and Development Orgn.(DRDO), Ministry of Defence(R&D), Defence Headquarters, Sena Bhavan, New Delhi.
3. The Director, Defence Electronics Research Laboratory, Ministry of Defence(DRDO), Chandrayanagutta lines, Hyd.
4. One copy to Sri. Ramesh Babu, Law Firm, 1-1-526, Ground floor, Iqbal Manzil, Golconda X roads, Hyd-380.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

D.A. 1328/93.

Dt. of Decision : 8.3.95.

ORDER

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

The relief claimed by the applicants is for a declaration that they are entitled to 6 advance incentive increments on the acquisition of higher qualification such as IETE/AMIE/M.Sc., or equivalent, from the date of acquisition of such higher qualification.

2. In view of the counter affidavit filed by the respondents there is no need to elaborate examine the merits or demerits of the case of the applicants. The respondents in their counter have stated as under:-

"The system of grant of advance increments to Engg. Graduates is not in vogue in DRDO on the date on which permission was granted to them to study or on the date of acquiring higher technical qualification by the applicants and hence they were not given the benefit of advance increments. However, as submitted above, it is under active consideration by the Govt. to give a lump-sum amount as an incentive. As and when a decision is arrived at by the Govt. the applicants will be given the benefit, it is applicable to them".

3. In view of the above ^{assessment} ~~assessment~~ made by the respondents in their counter affidavit, this application is disposed of with a direction to the respondents to take a final decision in the matter within a period of 6 months from the date of communication of this order. No order as to costs.

transcript
(A.B. Gorthi)
Member (Admn.)

Ansby 10-3-1995
Dy. Regd. (3)

Dated : The 8th March 1995,
(Dictated in Open Court)

Contd. - 3/ -

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

DATED :

23/3/93

ORDER/JUDGEMENT

M.A/R.P/C.P.No.

O.A.NO.

132 8/93

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

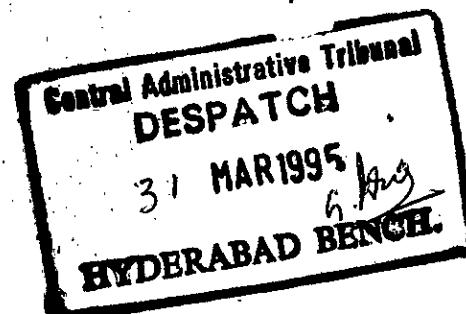
Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR

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No spare copy



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